

HIGHCOURT OF JAMMU AND KASHMIR AT SRINAGAR

To

Most
Urgent

The Principal District & Session Judge,
Jammu, Udhampur, Kathua, Reasi, Ramban,
Poonch, Rajouri, Bhaderwah, Samba, Kishtwar,
Srinagar, Ganderbal, anantnag, Kulgam, Shopian, Kupwara, Pulwama,
Bandipora. Leh and Kargil,.

NO:- 15/18-37/84 Dated :- 26/07/2017

Subject :- Rajya Sabha Starred/Unstarred Question Diary No. U1564,U282
for 10.03.2017 regarding setting up of special courts and fast
track courts

Sir,

Kindly refer this office letter NO:- 31951-74/Sts Dated:-
03.03.2017, on the subject cited above, it is submitted that the
aforementioned requisite (consolidated) information is still awaited over a
lapse of three months from your court and courts subordinate to you
(Entire District) .

In this connection, it is once again requested that the
requisite (Consolidated) information of your Court and Courts Subordinate
to you may be sent to this office by e.mail hcjmu-jk@ nic.in or by tele. Fax
No. 0194 2506639 at the earliest enabling us to communicate the same to
the concerned authority .

Yours faithfully,

(K.K.Sharma) 25/7/2017
Assistant Registrar, Sts

Copy to the :-

Incharge N I C, High Court of J&K, Srinagar for uploading

Assistant Registrar, Sts